

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 110 OF 2016 &  
IA NO. 260 OF 2016**

**Dated: 11<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GMR Kamalanga Energy Ltd. & Anr. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. G. Umapathy  
Mr. Aditya Singh for R-2 to 4

Mr. Ravi Kishore  
Ms. Rajshree Chaudhary for R-5

**ORDER**

Objections if any, to IA Nos. 260 of 2016 and 1573 of 2018 may be filed within four weeks, i.e. on or before 8-1-2019 with advance copy to the other side.

List the matter for hearing on **4-2-2019** as agreed by learned counsel for the parties.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/js*